

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of April 2024 (29.4.2024 to 30.4.2024)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.4.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	108/TL/2024	PPTL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Pachora Power Transmission Limited.
	2.	109/AT/2024	PPTL	Petition under Section 63 read with Section 79, including Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Limited /Respondent No. 1 for implementation of the Transmission system for Evacuation of Power from RE Projects in Rajgarh (1000 MW) SEZ in Madhya Pradesh-Phase II by the Petitioner.
	3.	88/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1500 MW power from ISTS-connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 28.7.2023
	4.	58/TL/2024	KPS3TL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID KPS3 Transmission Limited for implementation of transmission system for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part E3 through Regulated Tariff Mechanism (RTM) mode
	5.	173/TT/2021 alongwith I.A.No. 92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.
	6.	242/TT/2021 alongwith I.A.No. 91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (Interlocutory application seeking directions)
	7.	9/TT/2021	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (Received by remand from APTEL).
	8.	30/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)-Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.

9.	82/TT/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States.
10.	67/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region.
11.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub- station.
12.	291/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset (01 nos) under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part B)" in Eastern Region.
13.	337/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region
14.	84/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets of Southern & Northern region under project Phase-I- Unified Real Time Dynamic State Measurement.
15.	85/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 2 Nos. 400kV GIS Line bays at Chamera S/s under Northern Region System Strengthening-XLI (NRSS-XLI).
16.	86/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station under Provision of STATCOM at Nalagarh and Lucknow in Northern Region.
17.	87/TT/2023	PGCIL	Petition for determination and approval of transmission tariff for Transmission Assets under 220 kV Srinagar-Leh Transmission System (SLTS) from 31.10.2019 to 31.3.2024.
18.	93/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (DOCO:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (DOCO:25.04.2022) under Eastern Region Strengthening Scheme-XII" in Eastern Region.
19.	329/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- 02 Nos of 132 kV GIS line bays at Nirjuli S/s for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project –"North Eastern Region Strengthening Scheme-IX".
20.	349/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Transmission System Associated with Parbati-III HEP in Northern Region.
21.	350/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) S/s in Western Region.
22.	351/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Eastern Region Expansion Scheme XXVI in Eastern Region.
23.	348/GT/2022	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-II (980MW) in compliance of Revised Emission Standards.
24.	388/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal

				Power Station, Stage-IV (500MW) in compliance of Revised Emission Standards.
	25	74/GT/2024	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
	26.	119/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
	27.	346/GT/2023	DVC	Petition for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.
29.4.2024 Monday At 2.30 P.M. Miscellaneous Petitions	28.	141/MP/2024 alongwith I.A.Diary No. 184/2024	IWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 27.08.2008 passed in Petition No. 60 of 2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008 ; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 27.08.2008 passed in Petition No. 60/2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008( Interlocutory application seeking condonation of delay, if any, and exclusion of time spent in pursuing bonafide legal remedy, in filing the above titled petition)(On admission).
	29.	4/MP/2024 alongwith I.A.No.28/2024	ARESL	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking termination of the Power Purchase Agreement (PPA) dated 16.09.2021, executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), without any financial liability and consequence thereof.
	30.	256/MP/2023	LVTPL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021(Remand order dated 5.3.2024).
	31.	131/MP/2024	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity(Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long-Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.

By order of the Commission

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
26.4.2024